

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.14
CP (IB) No. 112/BB/2022

IN THE MATTER OF:

M/s. Eagle Software India Pvt Ltd ... Petitioner
Vs.
M/s. ITI Ltd ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri S.N.Rakesh
For the Respondent : Shri Ricab Chand

ORDER

1. Heard Shri S.N.Rakesh, learned Counsel for the Petitioner and Shri Ricab Chand, learned Counsel for the Respondent.
2. The Learned Counsel for the Respondent requests time to file objections as well as vakalath. A period of two weeks' time is granted to the Respondent to file objections and one week time is granted to the Petitioner to file rejoinder, if any, thereto, after service on the other side.
3. List the case on **06.01.2023**.

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

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(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)